arsenal. Government keeps a constant watch on all developments having a bearing on India's national interest and takes all necessary measures to safeguard it.

(c) and (d) Government of India has consistently conveyed its concern to the United States about the adverse impact of its assistance, essentially military aid, to Pakistan. The U.S. has conveyed that it is taking steps to ensure that its assistance to Pakistan is used for the stated purpose of economic development and counter insurgency and is not utilized for any other purpose or directed against any country, including India. In this context, the United States Congress passed the Enhanced Partnership with Pakistan Act, which stipulates the purposes and conditions for US economic and security assistance to Pakistan. These conditions, inter alia, require Pakistan to close terrorist camps, including those of Lashkar-e-Taiba and Jaish-e-Muhammed; cease all support to extremist and terrorist groups; and, prevent attacks into neighbouring countries.

Misbehaviour by Indian diplomat

1596. SHRI SANJAY RAUT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether any Indian diplomat accused of misbehaving with a female co-passenger on a New York Bound Al flight has been called back;
 - (b) whether any enquiry has been set up by the Ministry to investigate the case;
- (c) whether any departmental action would be initiated against the diplomat, if found guilty; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) A case of inappropriate behavior by an Indian diplomat travelling to New York was reported to the Ministry. The diplomat was immediately transferred back to Headquarters.

(c) and (d) An enquiry is currently underway under the Central Civil Services (Conduct) Rules, 1964.

Stapled Visa for people from Jammu and Kashmir

1597. DR. BHARATKUMAR RAUT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that despite strong protest by the Indian Government, the Chinese Embassy in India has again issued stapled visas to the people of Jammu and Kashmir;
- (b) whether one officer of Indian Weightlifting Federation (IWF) alongwith a noted weightlifter were not allowed to board the flight to Beijing because of the stapled visas issued by the Chinese Embassy in the capital; and
- (c) whether it is an unnecessary harassment and an insult to the people of our country specially the sportsman by the fallacious act of the Chinese Embassy?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):

(a) to (c) Government is aware of the case. Government's position that there should be no discrimination against visa applicants of Indian nationality on grounds of domicile and ethnicity has been clearly conveyed to the Chinese Government on several occasions, including during the recent visit to India by Chinese Premier Wen Jiabao in December 2010. Ministry had also issued a travel advisory on 12.11.2009 cautioning Indian citizens that Chinese paper visas stapled to the passport are not considered valid for travel out of the country.

Discussion with Australian Foreign Minister

1598. DR. T. SUBBARAMI REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Foreign Minister has recently visited Melbourne (Australia) and held discussions with his counterpart and other leaders on various issues;
- (b) if so, whether the Australian Foreign Minister in Melbourne has told the Indian Foreign Minister that the Commonwealth Games Organising Committee owed millions to Australian firms for work in the games;
- (c) if so, the reaction of Government on such remarks made by the Australian counterpart; and
 - (d) the details of other points on which discussions held and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Yes.